

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 25**  
**CP No. (IB)-76/7/JPR/2020**  
**Under Section 7 of IBC, 2016**

**In the matter of:**

**M/s Fullerton India Credit Compant Ltd.**

**...Financial Creditor**

**Versus**

**Shri Balaji Kripa Education Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER**  
**HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Pramod Kumar, Adv.  
Avinash Kumbaj, Adv.

For the Corporate Debtor : None-appeared

**ORDER**

At the request of the learned counsel for the Petitioner / Financial Creditor, issue fresh notice to the Respondent Corporate Debtor. Counsel for the Petitioner / Financial Creditor shall collect the notice from the Registry and send the same together with complete paper book and a copy of this order immediately to the Corporate Debtor at its registered address by speed post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks.

In case, the service of speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

Reply, if any, may be filed within 3 weeks from the receipt of the notice, and rejoinder, if any, may be filed within 2 weeks thereafter. List the matter on 02.11.2021.

-Sd-  
(K.K. Vohra)  
Technical Member  
August 10, 2021

-Sd-  
(Ajay Kumar Vatsavayi)  
Judicial Member